

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2253 of 2020

Prakash Ram

...Petitioner

-V e r s u s-

The State of Jharkhand

... Opp. Party

**CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner :- Mr. Mohit Prakash, Advocate

For the State :- Mrs. Vandana Bharti, A.P.P.

03/20.07.2020

The present case is taken up through video conferencing.

Learned counsel for the petitioner submits that petitioner is the owner of one of the tractors along with trailer seized by the police in pursuance of the alleged occurrence.

On perusal of paragraph-5 of the anticipatory bail application, the fact regarding ownership of one of the seized tractors along with trailer is not clear.

Learned counsel for the petitioner prays for short adjournment to file supplementary affidavit on the said issue.

In view of the said prayer, put up this case after one week under the appropriate heading.

In the meantime, the petitioner shall file deficit authentication fee.

**(Rajesh Shankar, J.)**

Ritesh/